

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 985/2019

WITH

ORIGINAL APPLICATION NO. 986/2019

WITH

ORIGINAL APPLICATION NO. 528/2023

IN THE MATTER OF:

**IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU KANPUR
UTTAR PRADESH**

WITH

**IN RE: WATER POLLUTION AT RANIA KANPUR DEHAT & RAKHI
MANDI KANPUR NAGAR UTTAR PRADESH**

WITH

**NEWS REPORT PUBLISHED IN DAINIK JAGRAN DATED 14.08.2023
“HIGHLIGHTS A GROWING CONCERN REGARDING INDUSTRIAL
POLLUTION IN THE GODHRAULI VILLAGE”**

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON
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DATE: 20.07.2026

PLACE: NOIDA



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

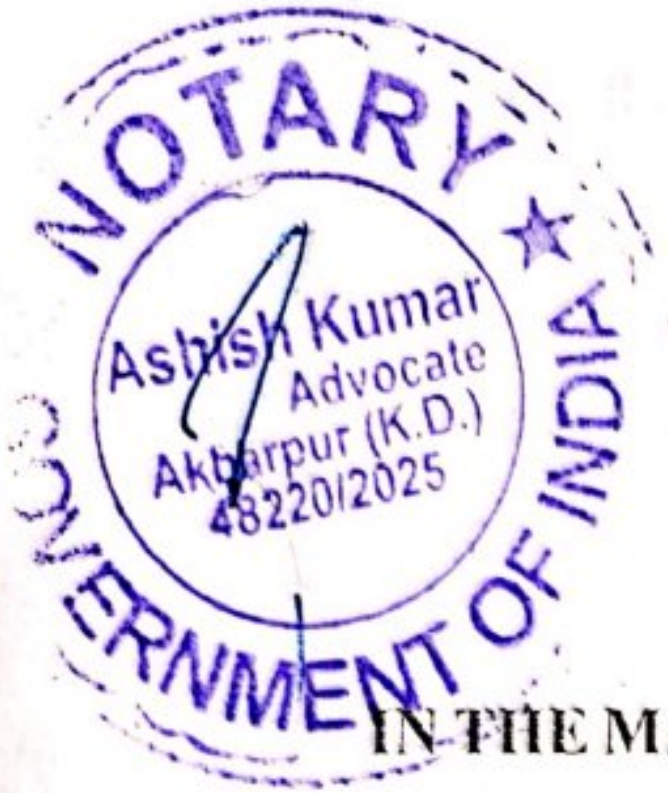
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ACTION TAKEN REPORT BY THE DISTRICT MAGISTRATE,
KANPUR DEHAT, UTTAR PRADESH IN COMPLIANCE OF ORDER
DATED 25.11.2025 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL

I, Kapil Singh aged about 50 years S/o Late Sh.R.B.Singh, presently posted
as District Magistrate, Kanpur Dehat do hereby solemnly affirm and state



on oath as under:

1. That I, the deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER

3. That this Hon'ble Tribunal, in these Original Applications, is examining the issues pertaining to the chromium dumps, groundwater contamination and health issues pursuant thereto in the districts of Kanpur Dehat, Kanpur Nagar and Fatehpur.
4. That, the present matter was listed for hearing on 07.04.2026 wherein the Hon'ble Tribunal directed the following:

“2. The Letter of adjournment further states that affidavit indicating the updated compliance status with respect to the 22 recommendations of the Learned Amicus will be filed within three weeks.

3. Learned Counsel appearing for State of U.P. has also submitted that a boundary wall is to be constructed surrounding the affected area in Kanpur Dehat. He has submitted that budget has been sanctioned in this regard. Therefore, in the next affidavit the progress in this regard will be indicated.”

REPLY IS AS FOLLOWS

A. MoU EXECUTED WITH IIT KANPUR

5. That it is most respectfully submitted that the Hon’ble Tribunal vide order dt. 07.11.2025 directed the State Authorities, including the Chief Secretary of Uttar Pradesh to initiate comprehensive environmental mapping and finalize necessary execution budgets. The relevant portion of the order is quoted as under:

“...7. The State Authorities especially the Chief Secretary, Uttar Pradesh and Secretary, Health, Govt. of U.P. are directed to provide a timeline within two weeks in respect of the steps that will be taken by the State Authorities to complete the process of mapping the entire area and find out the affected villages/ULBs/districts... The mapping will include the food chain contamination, surface water and ground water contamination and air contamination analysis.”

6. That in strict adherence to the aforesaid directions and to execute the large-scale mapping suggested by the Director of AIIMS, New Delhi, to ascertain the root cause of heavy metal pollution, a dedicated technical project budget was required to be institutionalized. **It is humbly submitted that the entire required amount of Rs. 2,65,50,000/- (Rupees Two Crore Sixty-Five Lakhs Fifty Thousand only) has now been fully sanctioned by the State Government through the Industries Department and successfully transferred to the bank account of the Indian Institute of Technology (IIT) Kanpur on 04.04.2026, to initiate the comprehensive cluster-based environmental sampling and field survey without any further delay.**

7. That it is submitted that a Memorandum of Understanding (MoU) has been officially executed on 15.04.2026, establishing a binding multi-party research partnership between the IIT Kanpur and the district administrations of Kanpur Nagar, Kanpur Dehat, and Fatehpur. This two-year agreement allows scientists to begin the large-scale pollution mapping in compliance of the orders of this Hon'ble Tribunal. The said comprehensive study is structured into two distinct operational phases. Phase-1 focuses on a meticulous 6-month condition assessment of pre-identified heavy metal hotspots, while Phase-2 extends into a 12-month district-wide survey to map regional contaminant gradients across air, soil, water, and agricultural environments.

A Copy of the MOU dt. 15.04.2026 has been annexed herewith as

ANNEXURE-1

B. COMPLIANCE STATUS WRT 22 RECOMMENDATIONS

S. NO	RECOMMENDATIONS	DEPARTMENT	LATEST STATUS
1.	RO-NF Water Plants: Clean Water for All Domestic Purposes at centralised and de-centralised installed RO- NF systems (Identify the usage of wells/hand pumps/ borewells/water source for animals and agriculture)	Urban Development Department	It is submitted that clean water is being supplied for all domestic purposes via overhead tank in the Kanpur Dehat District.
2.	Blood Sampling/ survey by Govt in the affected areas of Kanpur Nagar/ Dehat/ Fatehpur (Heavy Metal Analysis-Chromium, Mercury, Fluoride)	Health Department	That it is submitted that with respect to the said recommendation a separate affidavit on behalf of Medical and Health Department has been filed and is not repeated herein for the sake of brevity.
3.	Improve Govt. Hospital's infrastructure to include multi-speciality diagnostic facilities	Health Department	
4.	List of all industries (Regardless of	DIC/UPPCB	Complied

	Category/legal/illegal/in-house)- Kanpur Nagar, Kanpur Dehat, Fatehpur		
5.	Boundary Wall and Cover for Existing Chromium Dump/Plume (Fatehpur and Kanpur Dehat)	UPPCB	The Executive Engineer, Rural Engineering Department, Division-Kanpur Dehat, vide letter dated 15.07.2026, informed that the boundary wall around the chromium waste disposal site in Village Khanchandrapur, located in the Rania area of District Kanpur Dehat, is currently under construction. At present, approximately 70% of the work has been completed. The remaining work is expected to be completed by 20.07.2026 . Photographs of the Site are being annexed herewith as ANNEXURE-2
6.	Soil, Sludge and Water Analysis of Panki/Shanigawa Landfill site/STP at Pankha, Sajari	NA	NA
7.	Operate Existing STP (Resolving Non-Compliance Within 2 Months)	NA	NA
8.	Drain Action Plan- Untapped & Over Flowing Tapped	Jal Nigam (Urban)	It is submitted that vide letter dated 15.07.2026 it has been informed that the

	Drains		DPR for drain tapping plan of Akbarpur Nagar Panchayat and Pukhrayan Nagar Palika Parishad of Kanpur Dehat under SBM 2.0 have been submitted at directorate Swachh Bharat Mission for approval A copy of the said letter dated 15.07.2026 is being annexed herewith ANNEXURE-3
9.	Permanent Monitoring Plan for STP/CETP/CCRU/ Landfills	UPPCB	Complied
10.	Construction and Installation of sewage system and STP in Kanpur Dehat and Fatehpur	Jal Nigam Urban	It is submitted that vide letter dated 15.07.2026 it has been informed that DPR of Construction of STP Akbarpur Nagar Panchayat and Pukhrayan Nagar Palika Parishad of Kanpur Dehat under SBM 2.0 have been submitted at directorate Swachh Bharat Mission for approval A copy of the said letter is being annexed herewith as ANNEXURE- 4
11.	Removal of Chromium, Mercury and Ash from the affected area	UPPCB	It is submitted that the entire Chromium waste has been lifted and disposed of through authorized TSDF.
12.	Soil & Groundwater Remediation	UPPCB	It is submitted that a meeting was convened on 29.11.2025 between the RO, UPPCB and experts from IIT Kanpur regarding soil contamination after complete lifting/disposal

			of the Chromium waste in village Khanchandpur under Rania. The experts had suggested that after complete lifting of chromium waste, after assessment of soil contamination, clean soil should be put on the contaminated areas and plantation/phytoremediation shall be done. That the said assessment is being conducted by IIT Kanpur and once the assessment is completed necessary planation and phytoremediation shall be duly done
13.	River Rejuvenation Plan (Sengar River)- Including Flood Plain Zoning, Rain Water Harvesting, Watershed Development, Encroachment Removal and Eco-flow	Irrigation Department	It is submitted that the Executive Engineer (Irrigation Department) vide letter no. 2250/ka.pr.ni.ga.n.ka./NGT dated 18.07.2026 informed as under: • Sengur River: Along with the relevant data, the Executive Engineer, Irrigation Division, Kanpur Dehat, vide Letter No. 315/Sinkamanka/NGT dated 20.03.2025, forwarded the proposal for the delineation of the floodplain zone of the Sengur River. Pursuant

			to the demand raised by the Survey of India for providing a 1-metre contour interval Digital Elevation Model (DEM) of the inundation area, a payment of ₹147.26 lakh has already been made. The survey was to be conducted over an area of 525 square kilometres, and the survey data is expected to be received by August 2026. A copy of the said letter dated 18.07.2026 is being annexed herewith as ANNEXURE- 5
14.	Government Multi-Speciality Medical Aid Facility for victims of heavy metal contamination	Health Department	That it is submitted that with respect to the said recommendation a separate affidavit on behalf of Medical and Health Department has been filed and is not repeated herein for the sake of brevity.
15.	Induction of Workforce in CPCB/PCB	CPCB, UPPCB	A Memorandum of Understanding (MoU) was signed between the Indian Institute of Technology (IIT) Kanpur and the Uttar Pradesh Pollution Control Board (UPPCB) for the recruitment of 45 vacant posts , comprising 28 Assistant Environmental Engineers and 17 Assistant Scientific Officers . Subsequently,

			vide UPPCB Letter No. H-34965/AS Camp (118/2025) dated 20.11.2025 , an advertisement was issued for the recruitment of 224 vacant posts . The recruitment process has since been completed.
16.	Technical Infrastructure to State PCB/SGWB	UPPCB	It is submitted that Board had vide letter dt. 27.02.2026 had invited online applications for recruitment to 26 posts. That further, vide notice dt. 08.07.2026 the recruitment results were published. That, adequate technical/scientific personnel are now deployed at the Regional Office level of the State. A copy of the said UPPCB Notice dt. 08.07.2026 is being annexed herewith as ANNEXURE-6
17.	Continuous supply of Electricity for STP/CETP/Hospitals	UPPCB/SGWB	NA
18.	Bye-Laws for Preventing Environmental Pollution from Mercury	MoefCC	It is submitted that the Member Secretary, UPPCB Lucknow has issued a letter dated 18.11.2025, directing all relevant departments to take necessary actions. A copy of the said letter dated 18.11.2025 is

			being annexed herewith as ANNEXURE- 7
19.	Find out the source of Chromium, Mercury, Fluoride and iron in the eco-system		It is submitted that the funds required by IIT Kanpur of Rs. 2.655 Cr. has been sanctioned and released by UPSIDA and has been transferred to IIT Kanpur, and MOU has been signed between IIT Kanpur and 03 District Administration i.e. Kanpur Nagar, Kanpur Dehat and Fatehpur. That further, 1st phase of Sampling has been conducted on the contaminated sites of Kanpur Dehat & Kanpur Nagar.
20.	Survey and Mapping of (new/old) Dump Sites of Chromium, Mercury, Ash in all 3 Districts		
21.	Survey and Mapping of Groundwater Contamination in all 3 Districts		
22.	Survey of People/Cattle/ Foodchain- to check Degree of Contamination and create an effective Remediation Plan Against Bio- Accumulation of Heavy Metals	CVO/DAO	It is submitted that the CVO had issued directions to get the domestic animals tested for heavy metal Chromium in Shivnathpurva, Gharhampur and Umran, also its nearby areas. That further, a total of 14 serum samples (2 cows, 12 buffaloes) were collected from the above mentioned 3 areas and correspondence was made to the Joint Director, Indian Veterinary Research Institute, Bareilly for testing of heavy metal chromium. That further, the test results indicate all tissue samples to be negative for presence of Heavy Metals Copies of Test Reports are being annexed

			herewith as ANNEXURE- 8
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C. PROGRESS REGARDING THE CONSTRUCTION OF THE BOUNDARY WALL

8. It is submitted that the Executive Engineer, Rural Engineering Department, Division–Kanpur Dehat, vide letter dated 15.07.2026, informed that the boundary wall around the chromium waste disposal site in Village Khanchandrapur, **located in the Rania area of District Kanpur Dehat, is currently under construction. At present, approximately 70% of the work has been completed. The remaining work is expected to be completed by 20.07.2026.**

Photographs with geo coordinates of the disposal site are being annexed herewith as **ANNEXURE-9**

9. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.

10. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.



DEPONENT



VERIFICATION

Verified at Kanpur Dehat on this 20th day of July, 2026, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



DEPONENT

Sworn before me this day As 20/07/2026
By Sd/- [Signature] to Whom As Conten
of this Explained Who is Duly identified Se. [Signature]

[Signature] Ashish Kumar
Adv., Cd. 16
Govt. Notary
Akbarpur Kanpur Dehat

Consultancy Project

Memorandum of Understanding (MoU)

This Memorandum of Understanding ("MoU") is effective as of **April 15th 2026** ("Effective Date") by and between

Indian Institute of Technology Kanpur, a research and educational institution of national importance, established under the Institute of Technology Act, 1961, enacted by the Parliament of Republic of India, having its office at P.O. IIT Kanpur, Kalyanpur, Kanpur, U.P.-208016, India, hereinafter referred to as "IITK", of the FIRST PART.

And

Office of the District Magistrate Kanpur Dehat, having its registered office at Collectorate, Mati, Akbarpur, Kanpur Dehat (UP), hereinafter referred to as the "**DM-KAN**", of the SECOND PART.

And

Office of the District Magistrate Kanpur Nagar, having its registered office at 16/12, Neil Rd, Civil Lines, Kanpur Nagar (UP), hereinafter referred to as the "**DM-KAP**", of the THIRD PART.

And

Office of the District Magistrate Fatehpur, having its registered office at DM Office, Collectorate, Fatehpur (UP), hereinafter referred to as the "**DM-FAT**", of the FOURTH PART,

The aforesaid institutions are hereinafter referred to individually as the "Party" and collectively as the "Parties".

Whereas IITK is one of the premier institutes to provide meaningful education, to conduct original research of the highest standard and to provide leadership in technological innovation for the industrial growth of the country. IITK imparts and undertakes cutting-edge research in various areas of science, engineering, design, management, and humanities.

Whereas DM-KAN is engaged in the business of serving as the executive head of a Kanpur Dehal district's administration, of behalf of the Government of Uttar Pradesh.

Whereas DM-KAP is engaged in the business of serving as the executive head of a Kanpur Nagar district's administration, of behalf of the Government of Uttar Pradesh.

Whereas DM-FAT is engaged in the business of serving as the executive head of a Fatehpur district's administration, of behalf of the Government of Uttar Pradesh.



Whereas Prof. Manoj Kumar Tiwari, Department of Civil Engineering / Centre for Environmental Science and Engineering / Kotak School of Sustainability (hereinafter referred to as "IITK Principal Investigator") and Prof. Purnendu Bose, Department of Civil Engineering (hereinafter referred to as "IITK Co-Principal Investigator") will initiate work on "Mapping of Contaminants in Surface Water, Groundwater, Soil, and Air in Kanpur Dehat, Kanpur Nagar, and Fatehpur districts of UP" (hereinafter referred to as the "Project"). The Project includes the sampling and contaminants analysis in the groundwater, surface water, soil and air samples from the industrial pollution affected areas of Kanpur Dehat, Kanpur Nagar, and Fatehpur districts of UP, as per the directives of National Green Tribunal (NGT) wide O.A. No. 985/2019 (IA No. 568/2024) with O.A. No. 528/2023 with O.A. No. 934/2024. A cluster-based sample survey and GIS-Based Mapping of the affected region will be taken up by IITK.

Their research team at IITK will execute the obligations of non-disclosure of Confidential Information received from DM-KAN, DM-KAP and DM-FAT.

Whereas the Parties desire to record the broad terms and conditions that are jointly accepted and agreed to in this MoU as contained hereunder.

1. Definition:

- (a) DM-KAN, DM-KAP and DM-FAT know-how shall mean and include all know-how of methods, material, software, designs, patterns, formats, proprietary technical literature, and information developed, owned and provided by the DM-KAN, DM-KAP and DM-FAT, which are required for the Project.
- (b) IITK know-how shall mean and include all know-how of methods, material, software, designs, patterns, formats, proprietary technical literature, and information developed, published or otherwise owned and provided by IITK, which are required for the Project.
- (c) DM-KAN Personnel shall mean the personnel or engineers of the DM-KAN deputed for the Project, responsible for supporting project related activities in Kanpur Dehat District.
- (d) DM-KAP Personnel shall mean the personnel or engineers of the DM-KNP deputed for the Project, responsible for supporting project related activities in Kanpur Nagar District.
- (e) DM-FAT Personnel shall mean the personnel or engineers of the DM-FAT deputed for the Project, responsible for supporting project related activities in Fatehpur District.
- (f) IITK Principal Investigator Research Team shall comprise the Principal Investigator and the Co-Investigators participating in the Project(s).
- (g) "Disclosing Party" shall mean the Party to the MoU, or its employees, agents and other authorized representatives disclosing the Confidential Information to the other Parties to the MoU, or its employees, agents and other authorized representatives.
- (h) "Receiving Party" shall mean the Party to the MoU, or its employees, agents and other authorized representatives, receiving the Confidential Information from the other Parties to the MoU, or its employees, agents and other authorized representatives.



2. Items/areas of collaboration/deliverables:

Technical specifications of the Project are given in Annexure A to this MoU.

3. Activities and Obligations:

- (a) DM-KAN / DM-KAP / DM-FAT shall be responsible for providing the funds required for the Project, as identified in Annexure B.
- (b) The DM-KAN, DM-KAP and DM-FAT may depute appropriate Officials / Personnel to participate in the Project, as per mutual agreement. The IITK will provide its facilities and resources for the execution of the Project.
- (c) The DM-KAN, DM-KAP and DM-FAT will provide project related know-how, which may be deemed necessary for the Project.
- (d) The DM-KAN, DM-KAP and DM-FAT shall use IITK know-how only for the purpose of conducting the Project and prevent it from unauthorized usage or falling into unauthorized hands.

4. Intellectual Property Rights:

Ownership of any Intellectual Property (including but not limited to confidential information, know-how, patents, copyrights, design rights, rights relating to computer software, and any other industrial or intellectual property rights) developed jointly during the course of this MoU shall be vested in all the Parties to this MoU.

Any publication of results shall only be possible with the prior written notice to the other Party.

IITK will retain a personal, non-transferable right to use the Intellectual Property developed during the Project for non-commercial academic, publication and further research purposes.

5. Effective Date, duration, termination of the MoU:

The MoU shall be effective from the Effective Date, upon signatures of the Parties and shall remain in force for a period of two (02) years. The Parties may extend the term by written agreement signed by both the Parties.

The Project work may be terminated by any Party by giving the other Parties a written notice of 60 days, mentioning sufficient cause for such termination. However, all the Parties will ensure that the provisions of this MoU shall continue to apply to all activities in progress until their completion. Clauses relating to Intellectual Property Rights, Limitation of Liability, Publicity, Independent Contractors, Governing Laws & Conflict Resolution and clause 14 and 15 shall survive the termination or expiration of this MoU.

6. Payment:

Financial specifications are given in Annexure B to this MoU. All cheques will be drawn in favour of the Registrar, IIT Kanpur. The payment shall be made to the extent possible within 15 calendar days from the date of receipt of invoice from IITK.



7. Confidentiality:

5306

- a. Confidential Information includes all communication of information disclosed in documentary or tangible form between the Parties, including oral, written and machine-readable form, pertaining to the above which is indicated as confidential. In the case of such information disclosed orally or visually, the Disclosing Party shall confirm in writing the fact and general nature of each disclosure within (30) days after it is made.
- b. The Confidential Information includes information:
 1. Disclosed by or on behalf of the Disclosing Party to the Receiving Party,
 2. Otherwise learned or ascertained by the Receiving Party from inspection and/or evaluation of sample(s) identified by the Disclosing Party as confidential and provided to the receiving party by or on behalf of the Disclosing Party (sample(s)) and/or,
 3. Otherwise learned or ascertained by the Receiving Party from the Disclosing Party.
- c. The Receiving Party will not disclose Confidential Information of Disclosing Party to any other person and use at least the same degree of care to maintain the Information confidential as the Receiving Party uses in maintaining as confidential, its own confidential information, but always at least a reasonable degree of care; due diligence will be taken by both Parties in maintenance of the Confidential Information.
- d. The Receiving Party will use the Confidential Information only for the above mentioned purpose.
- e. The Receiving Party will restrict disclosure of the Confidential Information of the Disclosing Party solely to those employees, subsidiaries, parent and affiliated companies of Receiving Party having a need to know such Information in order to accomplish the purpose stated above.
- f. This MoU imposes no obligations on the Receiving Party with respect to any portion of the Confidential Information received from the Disclosing Party which:
 1. was known to the Receiving Party prior to disclosure by the Disclosing Party,
 2. is lawfully obtained by the Receiving Party from a third party under no obligation of confidentiality,
 3. is or becomes generally known or publicly available other than by unauthorized disclosure,
 4. is independently developed by Receiving Party or
 5. is disclosed by Disclosing Party to a third party without a duty of confidentiality on the third party.
 6. is required by law or decree.
- g. The Confidential Information shall remain the sole property of the Disclosing Party.
- h. The obligation of non-disclosure of the Confidential Information shall survive for 2 years after expiry/termination of this MoU.



8. Limitation of Liability:

Neither Party, nor any of their affiliates nor their or their affiliates respective directors, officers, employees, subcontractors or agents shall be liable to the other Party for any special, incidental, indirect or consequential damages (including, but not limited to, contract, negligence and tort liability) in connection with or arising out of this MoU.

9. Publicity:

Neither Party shall use the name of the other Party or its employees in any advertisement, press release or publicity with reference to this MoU without prior written approval of the other Party, except for necessary governmental disclosures, and as per NGT and empowered court's order.

10. Independent Contractors:

For the purposes of this MoU, the Parties hereto are independent contractors and nothing contained in this MoU shall be construed to place them in the relationship of partners, principal and agent, employer/employee or joint ventures.

11. Amendment:

Any amendment or variation to this MoU shall be made by a written agreement between the Parties.

12. Governing Laws & Conflict Resolution:

This MoU shall be constructed, governed, interpreted and applied in accordance with the laws of India. The Parties shall attempt in good faith to resolve promptly any dispute arising out of or relating to this MoU by negotiation. If the matter cannot be resolved in the normal course of business, within ten (10) days after the dispute arises, any interested Party shall give the other Party written notice of any such dispute not resolved, after which the dispute shall be referred to Director, IITK; District Magistrate, Kanpur Dehat; District Magistrate, Kanpur Nagar; and District Magistrate, Fatehpur, who will jointly resolve the dispute in a spirit of independence, mutual respect, and shared responsibility. In case an amicable settlement of any disputes arising out of or relating to this MoU is not achieved within thirty (30) days after written notice is received, such dispute shall be referred to arbitration in accordance with the provisions of the Arbitration and Conciliation Act, 1996 (as amended from time to time), by one (1)/sole arbitrator appointed in accordance with said Act. The seat of the arbitration shall be Kanpur. The arbitration shall be conducted in the English language and the award shall be final and binding upon the Parties. Each Party shall bear its own costs of the arbitration unless the arbitrator otherwise directs.

13. Force Majeure:

Each Party shall be excused from performance of the MoU only to the extent that the performance is prevented by conditions beyond reasonable control of the affected Party. The Party claiming excuse for the delayed performance will promptly notify the other Party and will resume its performance as soon as performance is possible.

14. Any Information, Products, Materials, Services, Intellectual Property, Other Property or Rights, granted or provided Or generated by IITK pursuant to this MoU are on an As Is Where Is basis.**15. IITK makes no warranties of any kind either express or implied, to the DM-KAN, DM-KAP and DM-FAT.**

FAT or any third party, as to any matter including, but not limited to, warranty of fitness for particular purpose, or merchantability, exclusivity or results obtained from use.

In witness thereof, the Parties hereto have signed this MoU on the Effective Date mentioned hereinbefore.

For and on behalf of IITK

अधिष्ठाता
DEAN
अनुसंधान एवं विकास
Research & Development
आई० आई० टी० कानपुर
I.I.T. KANPUR

Signature:

Name: Prof. Tarun Gupta

Designation: Dean, Research and Development, IITK

Date: 15/05/26

In the presence of

Witness:

Prof. Manoj Kumar Tiwari
IIT Kanpur

For and on behalf of DM-KAN

Signature:

Name: Anil Kumar

Designation: ADM (Administration)

Date: 30.05.2026

अपर जिलाधिकारी (प्रशासन)
कानपुर देहात

In the presence of

Witness:

Manoj Kumar
RO, UP PCB, Kanpur Dehat

For and on behalf of DM-KAP

Signature:

Name:

Designation: ADM (City)

Date:

21/5/26

Signature:

Name:

Designation:

Date:

In the presence of

Witness:

Akhilesh Kumar Dixit
Reader
Adm Co
21/5/26

In the presence of

Witness:



Technical specifications of the Project

Project Title: Mapping of Contaminants in Surface Water, Groundwater, Soil, and Air in Kanpur Dehat, Kanpur Nagar, and Fatehpur districts of UP

Project Objective & description:

The overall objective of the proposal is to assess the state and extent of contamination (primarily industrial pollutants and heavy metals including Chromium, Iron, Mercury, Lead, Arsenic) in the study area (Kanpur Dehat, Kanpur Nagar, and Fatehpur districts), and suggest potential mitigation/adaptation measures.

The study will be conducted in 2 phases, where the specific objectives are as under:

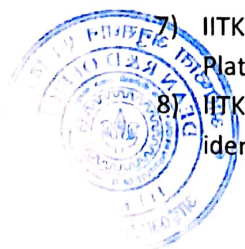
Phase-I Objective: Condition assessment of identified hotspots/affected regions through site-visit and reconnaissance survey of the affected regions, and sampling and analysis of surface waters, groundwaters, soils and ambient air samples.

Phase-II Objective: Mapping of entire affected districts for quantitative estimation of the spread of the contamination (if any) in different environmental mediums, by designing a sampling strategy for coverage of the entire districts, based on the results of Phase-I study, and sampling and analysis of surface waters, groundwaters, soils and ambient air samples along with industrial effluent discharge samples from the entire districts.

Finally, the study aims to prepare a GIS based detailed regional mapping of the contaminants in the three districts and provide recommendations on mitigation/adaptation measures

Duties of each Party under the Project:**Duties of IITK**

- 1) IITK Principal Investigator and Co-Principal Investigator will build a team of student/project staff for the project.
- 2) IITK Team will conduct site-visit and reconnaissance survey of the affected regions in the selected districts.
- 3) IITK Team will identify industrial effluent discharge locations to be sampled, in consultation with DM-KAN, DM-KAP and DM-FAT Personnel.
- 4) IITK Team will collect surface water, groundwater, industrial effluents, soil and ambient air samples from the identified spots following scientific sampling and sample preservation protocols.
- 5) IITK will facilitate its laboratories and equipment for the analysis
- 6) IITK Team will analyze the surface water, groundwater, effluent discharge, soil and air samples for relevant parameters
- 7) IITK Team will prepare a quantitative mapping of contaminated sites (hotspots) on GIS-Platform
- 8) IITK Team will submit Phase-I report with quantitative mapping of contaminants in pre-identified affected regions with recommendations on mitigation/adaptation measures



- 9) For Phase-II, IITK Team will design a sampling strategy for coverage of the entire districts, based on the results of Phase-I study, additional input from secondary sources, and consultation with DM-KAN, DM-KAP and DM-FAT Personnel.
- 10) IITK Team will conduct sampling and analysis of surface waters, groundwaters, soils and ambient air samples along with industrial effluent discharge samples from the entire districts as per designed sampling plan
- 11) IITK Team will do testing and analysis for Phase-II samples
- 12) IITK Team will prepare a GIS based detailed regional mapping of the contaminants in the three identified districts
- 13) IITK Team will submit Phase-II report with detailed quantitative mapping of contaminants in the districts with recommendations on mitigation/adaptation measures

List of pre-identified affected areas in the three districts of concern. (Information Source: UPPCB)

Kanpur Dehat District	Kanpur Nagar District	Fatehpur District
Affected Areas: - Rania Industrial Area (primary chromium hotspot) - Yadavpurwa hamlet - Chauhanpurwa hamlet - Palanpurwa hamlet - Umran village - Gharampur village - Shivnathpurwa - Agricultural lands downstream of the Rania industrial area - Industrial drains, ponds and low-lying water bodies near Rania	Affected Areas: - Juhi Baburiya (Rakhi Mandi) - Afeem Kothi (Rakhi Mandi) - Jajmau Industrial Area - Tejab Mill Campus, Anwarganj - Golaghat area - Panki Industrial Area - Naureya Kheda / Naubasta area - Ruma Treatment Storage and Disposal Facility (TSDF)	Affected Areas: - Gudhrauli Village and surrounding residential areas - Gudhrauli-Baniyankheda Road (both left and right sides) - Sheetla Mata Mandir (front and back), Gudhrauli - Kali Mata Mandir near highway, Gudhrauli - Area near railway track underpass, Gudhrauli - Madhuchanda Technochem dump yard along GT Road - Abhaypur village (near tyre factory / Ganpati Traders) - Nursing College area along GT Road-Abhaypur Road - Flour mill (Atta Chakki) area along GT Road-Abhaypur Road
Type of locations: Villages, agricultural fields, residential, and industrial regions	Type of locations: Comprise industrial estates, dense residential zones, waste handling facilities and transport-linked commercial areas	Type of locations: Locations represent residential, roadside, religious, industrial and agricultural settings
Identified sources of contamination: Historical dumping of chromium waste and other industrial wastes	Identified sources of contamination: Industrial and commercial zones with potential chromium contamination	Identified sources of contamination: - Historical dumping of chromium waste - Chromium exposure is likely through multiple pathways



- 1) Each of the DM-KAN, DM-KAP and DM-FAT party will assign a nodal person for coordinating project activities with IITK, in their respective districts.
- 2) Nodal person should help in organizing IITK team's meetings with the relevant stakeholders.
- 3) Each of the DM-KAN, DM-KAP and DM-FAT party will assist in IITK team for administrative support during field visits and sampling, in their respective districts.
- 4) Each of the DM-KAN, DM-KAP and DM-FAT party will provide relevant reports and data from any prior study available with them.
- 5) Financial support (as per annexure B) for the study is to be provided by DM-KAN / DM-KAP / DM-FAT

Deliverables:

- For Phase-I: A GIS based contamination maps for hotspots in the three districts
- For Phase-II: A GIS based detailed regional maps of the contaminants in the three districts for air, water, and soil environments
- A report with recommendations on mitigation/adaptation measures

Schedule for completion:

- Time for the Phase-I Study: 6 Months
- Time for the Phase-II Study: 12 Months (to be started after completion of Phase I)

Principal Investigators from IITK:

Principal Investigator: Prof. Manoj Kumar Tiwari
Centre for Environmental Science and Engineering, IIT Kanpur
Kotak School of Sustainability, IIT Kanpur
Department of Civil Engineering, IIT Kanpur

Co-Principal Investigator: Prof. Purnendu Bose
Department of Civil Engineering, IIT Kanpur



Annexure B
Financial Specifications

Budget for Phase-I:

₹2,65,50,000/- (inclusive of institute overheads @ 25% of cost plus GST at applicable rates)

Budget for Phase-II:

To be worked out later, after conclusion of Phase-I study

Payment Terms:

Total amount for Phase -I: At signing of the MoU

Total amount for Phase -II (as decided after concluding Phase-I): At the starting of Phase-II of project





प्रेषक,

अधिशायी अभियन्ता,
ग्रामीण अभियन्त्रण विभाग,
प्रखण्ड-कानपुर देहात।

सेवा में,

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
280, एन0एच0-19, रनियाँ, कानपुर देहात।

पत्रांक- 509 / ग्रा0अ0वि0 / संगणक / प्रगति / 2026-27

दिनांक- 15/07/26

विषय

जनपद कानपुर देहात के रनियाँ क्षेत्रान्तर्गत ग्राम-खानचन्द्रपुर में कोमियम अपशिष्ट स्थल के चारो ओर बाउण्ड्रीवाल का निर्माण किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने कार्यालय पत्र संख्या 3013/सा0/आर-130/2026 दिनांक 13.07.2026 का अवलोकन करने का कष्ट करें, जिसके द्वारा जनपद कानपुर देहात के रनियाँ क्षेत्रान्तर्गत ग्राम-खानचन्द्रपुर में कोमियम अपशिष्ट स्थल के चारो ओर बाउण्ड्रीवाल निर्माण कार्य को पूर्ण कराने के सम्बन्ध में आख्या चाही गयी है।

उक्त के सम्बन्ध में सादर अवगत कराना है कि निर्माणाधीन कार्य वर्तमान में 70 प्रतिशत पूर्ण हो चुका है। शेष कार्य दिनांक 20.07.2026 तक पूर्ण होने की सम्भावना है।

आख्या सूचनार्थ प्रेषित।

भवदीय


अधिशायी अभियन्ता,
ग्रामीण अभियन्त्रण विभाग,
प्रखण्ड-कानपुर देहात।

पत्रांक एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

- 1-जिलाधिकारी महोदय, कानपुर देहात।
- 2-अपर जिलाधिकारी, (प्रशासन) कानपुर देहात।
- 3-मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड लखनऊ।

अधिशायी अभियन्ता,
ग्रामीण अभियन्त्रण विभाग,
प्रखण्ड-कानपुर देहात।



कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड,
उ०प्र० जल निगम (नगरीय), कानपुर देहात, पता-सीवेज पम्पिंग स्टेशन,
मुन्शीपुरवा (नयापुल), कानपुर-208023

पत्रांक: 211 / 5315-6 / 04 दिनांक: 15/07/2026

सेवा में,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
280, एन०एच०-19, रनियां,
कानपुर देहात।

E-mail ID- rokanpurdehat@uppcb.in

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-985/2019 एवं 986/2019 में पारित आदेशों के अनुपालन आख्या के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक 3017/सा०/R-130/2026 दिनांक 14.07.2026 द्वारा भण्डारित क्रोमियम अपशिष्ट के निस्तारण के संबंध में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-985/2019 एवं 986/2019 में समय-समय पर आदेश पारित किये गये हैं। एमिकस क्यूरी एन०जी०टी०, नई दिल्ली द्वारा उक्त प्रकरण पर 22 बिन्दुओं पर Recommendation दिये गये हैं, जिसमें इस कार्यालय से संबंधित बिन्दु संख्या-8 एवं 10 की अनुपालन आख्या संलग्न कर प्रेषित है।

संलग्नक:- उपरोक्तानुसार।

भवदीय

(अजमल हुसैन)
अधिशासी अभियन्ता

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, जनपद-कानपुर देहात।
2. अपर जिलाधिकारी (प्रशासन), जनपद-कानपुर देहात।
3. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

अधिशासी अभियन्ता

**Recommendation/suggestions which were recorded in the proceedings
of O.A No-985/2019, 986/2019 (Recommendation no.- 08 & 10)**

Recommendation No.	Recommendation	Compliance done (Yes/No)	Timeline	Remark
8	Drain Action Plan- Untapped & Over Flowing tapped Drains	YES	1.5 YEARS AFTER APPROVAL OF DPR	DPR FOR DRAIN TAPPING PLAN OF AKBARPUR NAGAR PANCHAYAT AND PUKHRAVAN NAGAR PALIKA PARISHAD OF KANPUR DEHAT UNDER SBM 2.0 HAVE BEEN SUBMITTED AT DIRECTORATE SWACHH BHARAT MISSION FOR APPROVAL.
10	Construction and Installation of sewage system and STP in Kanpur Dehat and Fatehpur	YES	1.5 YEARS AFTER APPROVAL OF DPR	DPR FOR CONSTRUCTION OF STP IN AKBARPUR NAGAR PANCHAYAT AND PUKHRAVAN NAGAR PALIKA PARISHAD OF KANPUR DEHAT UNDER SBM 2.0 HAVE BEEN SUBMITTED AT DIRECTORATE SWACHH BHARAT MISSION FOR APPROVAL.

5316


EXECUTIVE ENGINEER
UP JAL NIGAM(URBAN)
KANPUR DEHAT

ओ०ए० सं०-985/2019, 986/2019 एवं 528/2023 में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 30.01.2025, को पारित आदेश के बिन्दु संख्या-13 एवं दिनांक 07.03.2025 को पारित आदेश के अनुपालन में सेंगर, नोन एवं पांडु नदियों के फ्लड प्लेन जोनिंग एवं ई-प्लों के निर्धारण के कार्य हेतु पूर्व में प्रस्तुत टाइम लाइन के सापेक्ष अद्यतन एक्शन प्लान:-

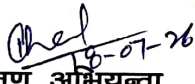
ओ०ए० सं०-985/2019 में दिनांक 30.01.2025 को पारित आदेश में बिन्दु सं०-13 के अनुसार सेंगर, नोन एवं पांडु नदियों के फ्लड प्लेन जोनिंग एवं ई-प्लों के निर्धारण का कार्य पूर्ण कराये जाने हेतु 03 माह की समय सीमा निर्धारित करते हुए उक्त कार्य हेतु एक्शन प्लान कि वांछना की गई थी तथा दिनांक 25.11.2025 को हुई सुनवाई तक प्रस्तुत एक्शन प्लान के क्रम में अद्यतन एक्शन प्लान एवं प्रगति निम्नानुसार है :-

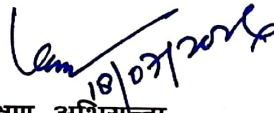
01. उक्त तीनों नदियों के फ्लड प्लेन जोन के निर्धारण हेतु **F.M.I.S.C. Lucknow** से **Inundation Map** प्राप्त कर लिया गया है।
02. यू०पी० भू-स्थानिक निदेशालय, भारतीय सर्वेक्षण विभाग, लखनऊ से 01 मी० कंटूर इन्टरवल की **Topographical Sheet** प्राप्त कर ली गयी है।
03. उक्त नदियों के क्षेत्र का एक मी० कंटूर इन्टरवल का **DEM** उपलब्ध कराने के लिये **kmz** फाइल एवं **Approximate Area F.M.I.S.C. Lucknow एवं N.I.H.** रुड़की से प्राप्त कर लिया गया है।
04. **सेंगुर नदी-** उक्त डाटा संलग्नकर अधिशासी अभियन्ता, सिंचाई खण्ड कानपुर देहात के पत्रांक:-315/सिंकामंका/एन०जी०टी०/दिनांक 20.03.2025 द्वारा सेंगर नदी के फ्लड प्लेन जोन निर्धारण हेतु प्रेषित किया गया, **Inundation Area** का 01 मी० कंटूर इन्टरवल का **DEM** उपलब्ध कराने हेतु भारतीय सर्वेक्षण सर्वे आफ इण्डिया द्वारा की गयी मांग के क्रम में रु० 147.26 लाख भुगतान किया जा चुका है। 525 वर्ग किमी० क्षेत्रफल में सर्वेक्षण कराया जाना था, जिसका डाटा अगस्त 2026 तक प्राप्त होने की सम्भावना है।
05. **नोन एवं पांडू नदी-** कानपुर प्रखण्ड निचली गंगा नहर, कानपुर के पत्रांक-952/का०प्र०नि०गं०न०का०/एन०जी०टी०/दिनांक 21.03.2025 द्वारा नोन एवं पांडू नदी के फ्लड प्लेन जोन के निर्धारण हेतु **Inundation Area** का 01 मी० कंटूर इन्टरवल का **DEM** उपलब्ध कराने हेतु भारतीय सर्वेक्षण विभाग से अनुरोध किया गया था। भारतीय सर्वेक्षण विभाग द्वारा सर्वेक्षण का कार्य किया जा रहा है। भारतीय सर्वेक्षण विभाग ने पत्र संख्या-260/39-C-ED(Court Case) दिनांक 23.01.2026 (enclosed) द्वारा अवगत कराया गया है कि पांडू एवं नोन नदियों के कुल 635 वर्ग किलोमीटर में से 273 वर्ग किलोमीटर दिनांक 23.01.2026 के पूर्व पूर्ण कर लिया गया है, कुछ क्षेत्र में **DGCA** द्वारा निर्धारित **Red and Yellow zone** पड़ने के कारण **MOCA, MHA and ATC** द्वारा सर्वेक्षण हेतु अनुमति की आवश्यकता होने के कारण पत्राचार किया गया है किन्तु अभी तक अनुमति प्राप्त न होने कारण निर्धारित समयावधि में कार्य पूर्ण नहीं हो सका है, जिसका डाटा अगस्त 2026 तक प्राप्त होने की सम्भावना है।
06. केन्द्रीय जल आयोग, नई दिल्ली द्वारा 01 मीटर कंटूर इन्टरवल का **DEM** एवं अन्य आवश्यक अभिलेख प्राप्त होने के पश्चात फ्लड प्लेन जोन निर्धारण के कार्डिनेट्स की अन्तरिम रिपोर्ट 02 माह (October-2026 तक) एवं अंतिम रिपोर्ट उसके 02 माह पश्चात (December-2026 तक) उपलब्ध कराया जाना प्रस्तावित है।

-2-

07. केन्द्रीय जल आयोग नई दिल्ली द्वारा प्लड प्लेन जोन के को आर्डिनेट्स प्राप्त होने पर **Ground Truth Verification** का कार्य फरवरी 2027 तक, गजट नोटिफिकेशन मई 2027 एवं प्लड प्लेन जोन डिर्माकेशन फरवरी 2028 तक पूर्ण किया जाना प्रस्तावित है।
08. **Identification of the encroachment and remedial measures taken for rejuvenation of river** के लिए जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय की अधिसूचना, दिनांक-07.10.2016 के पैरा-6(3), 20,24 एवं 33 में निहित प्राविधान के अनुसार (गंगा नदी एवं इसकी उप नदियों के लिए) **National Mission for Clean Ganga** नोडल एजेन्सी है।
09. शासकीय पत्र संख्या-39/स.वै./4-लो-सिं-4-2025, दिनांक 30.06.2025 द्वारा निर्गत मा0 मुख्यमंत्री उ0प्र0 की अध्यक्षता में दिनांक 28.06.2025 को आयोजित समीक्षा बैठक का कार्यवृत्त के पृष्ठ संख्या-10 पर अंकित पैरा के अनुसार नदी पुनरोद्धार हेतु **“नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग”** नोडल विभाग है।
10. शासनादेश संख्या-1/76-2-2026-E-1609058, दिनांक 12.01.2026 के पैरा-1 के अनुसार छोटी एवं सहायक नदियों के पुनरोद्धार हेतु **“नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग”** नोडल विभाग होगा।
11. ई-प्लो निर्धारण का कार्य नमामि गंगे तथा रेन वाटर हार्वेस्टिंग एवं वाटरशेड डवलप्मेन्ट का कार्य ग्राम्य विकास विभाग से सम्बन्धित है।

उक्त शासनादेशों में निहित प्राविधान के अनुसार सेंगर, नोन एवं पांडु नदियों के पुनरोद्धार का कार्य **“नमामि गंगे”** के कार्य क्षेत्र में आता है। अतः नदियों के पुनरोद्धार का कार्य **“नमामि गंगे”** द्वारा किया जाना है।


अधीक्षण अभियन्ता
सिंचाई कार्य मण्डल,
कानपुर


अधीक्षण अभियन्ता
द्वितीय मण्डल सिंचाई कार्य
कानपुर


मुख्य अभियन्ता
रामगंगा, कानपुर

UTTAR PRADESH POLLUTION CONTROL BOARD

TC 12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010

Website: www.uppcb.up.gov.in**IMPORTANT NOTICE – FINAL RESULT****ASSISTANT ENVIRONMENTAL ENGINEER AND ASSISTANT SCIENTIFIC
OFFICER EXAMINATION - 2026****Ref. No.:** H43179/A.S. Camp(110)/2026**Dated:** 8th July, 2026

1. Uttar Pradesh Pollution Control Board vide Advertisement No. G47295/AS Camp(110)/2026 Dated 27.02.2026 had invited online applications from Indian citizens for recruitment to 26 posts of Assistant Environmental Engineer (Pay Matrix Level-10) and 14 posts of Assistant Scientific Officer (Pay Matrix Level-10).
2. The Written examination (Computer Based Test) was conducted for the posts of Assistant Environment Engineer and Assistant Scientific Officer on 27.04.2026.
3. Based on the result of the Computer Based Test (CBT) conducted on 27.04.2026, a total number of 139 candidates had qualified for interview.
4. The Interviews for the post of Assistant Environmental Engineer and Assistant Scientific Officer were conducted from 27.06.2026 to 04.07.2026.
5. List of candidates selected for the post of Assistant Environmental Engineer and Assistant Scientific Officer is as tabulated below :-

POST: ASSISTANT ENVIRONMENTAL ENGINEER

RANK	REG. NO.	NAME	CATEGORY/ MIGRATED FROM	HORIZONTAL RESERVATION	REMARKS
1	U02967	MOHAMMAD ATIF	UNRESERVED		
2	U01208	ROHIT YADAV	UNRESERVED		
3	U05690	ASHUTOSH KUMAR YADAV	UNRESERVED/ OBC		
4	U03490	ARNAV KUMAR SINGH	UNRESERVED		
5	U04096	SAURABH KUKRETI	UNRESERVED		



6	U02100	PRASANT DIXIT	UNRESERVED		
7	U04609	AJIT KUMAR SRIVASTAVA	UNRESERVED		
8	U04978	AMRESH KUMAR SHUKLA	UNRESERVED		
9	U04958	ANURAG GAUTAM	UNRESERVED/ SC		
10	U06912	AVINASH KULHARI	UNRESERVED		
11	U02488	MAYANK YADAV	OBC		Provisional
12	U04442	ANUJ SINGH CHAUDHARY	OBC		Provisional
13	U03159	ASHUTOSH SINGH	OBC		Provisional
14	U00716	PRIANSHU SHUKLA	EWS		
15	U00185	CHUDAMANI NIMBARK	UNRESERVED	Women	
16	U09143	HARSHIT SHARMA	EWS		
17	U05046	ANKITA JAISWAL	OBC	Women	
18	U01883	AKANKSHA JAISWAL	OBC	Women	
19	U06451	KASHVI SINGH	SC	Women	Provisional
20	U01936	KUMAR SHIVAM	SC		
21	U00078	SRAJAN VERMA	SC		
22	U02547	PRIYANSHU SINGH	SC		
23	U07892	ATIPRIYA SHARMA	SC	Women	Provisional
24	U02370	ABHISHEK KUMAR	SC		Provisional
25	U05755	DEEN DAYAL	OBC	PwD-OL	
26	U00311	DHIRAJ PANCHAL	OBC	Ex-Servicemen	Provisional

-CONCLUDED-

POST: ASSISTANT SCIENTIFIC OFFICER

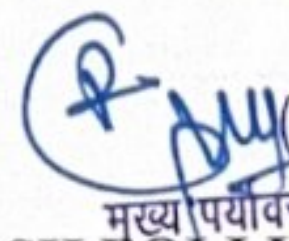
RANK	REG. NO.	NAME	CATEGORY/ MIGRATED FROM	HORIZONTAL RESERVATION	REMARKS
1	U05141	ARUNANGSHU DAS	UNRESERVED		
2	U00550	RISHABH PACHOURI	UNRESERVED/ OBC		Provisional
3	U09433	SHISHT KUMAR TIWARI	UNRESERVED/ EWS		

GFM

4	U04605	VIKRANT BABU	UNRESERVED/ SC		
5	U05028	RONIT MISHRA	UNRESERVED		
6	U00557	CHANDRA SHEKHAR SHARMA	UNRESERVED/ OBC		
7	U05482	VAISHALI SINGH	UNRESERVED	Women	
8	U07394	AYU SINGH	OBC	Women	
9	U01217	AMIT YADAV	OBC		Provisional
10	U01603	TEJ BAHADUR YADAV	OBC		
11	U00268	NITESH KUMAR	OBC		
12	U04651	RAVINDRA KUMAR GAUTAM	SC		
13	U02831	NEERAJ KUMAR	SC		
14	U00489	ALKA BHARTI	SC		

-CONCLUDED-**Note:**

1. Appointment letters shall be sent separately to the selected Candidates.
2. The candidature of total 09 candidates against whom PROVISIONAL has been mentioned are required to submit original relevant documents like Domicile, Employer No Objection Certificate etc. on or before the scheduled date.
3. The Result of the Female Candidates who are from out of Uttar Pradesh shall be subject to final order and judgement of Hon'ble High Court in Special Appeal No. 475(D) of 2019.
4. Category wise Cut-offs for Assistant Environmental Engineer and Assistant Scientific Officer Examination – 2026 shall be published on Board's website at a later stage.

 (राम गोपाल)
मुख्य पर्यावरण अधिकारी (प्रशासन)

FOR UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: Web Master, UPPCB Head Office, Lucknow is instructed to upload the result on Board's website today itself.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828 Fax: 0522 - 2720764
Email: Info@uppcb.in - Web Site: www.uppcb.in

सन्दर्भ सं०.७१.५६६२५ / सी-२ / सा-६१३/२५

दि०-१८/११/२५

सेवा में,

उप सचिव
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
अनुभाग-७,
उ०प्र० शासन।

विषय- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 07.11.2025 के अनुपालन के सम्बंध में।

महोदय,

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 07.11.2025 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त आदेश के अंश निम्नवत हैं:-

".....7. The State Authorities especially the Chief Secretary, Uttar Pradesh and Secretary, Health, Govt. of U.P. are directed to provide a timeline within two weeks in respect of the steps that will be taken by the State Authorities to complete the process of mapping the entire area and find out the affected villages/ULBs/districts. They will also disclose the approximate number of the affected persons, the medical facilities which are available at the District/ULB/Village level including the health centers, doctors, paramedical staff available in those health centres, the facilities available in those health centres and the nearby labs and distance from that lab for carrying out the blood and other sample analysis. The mapping will include the food chain contamination, surface water and ground water contamination and air contamination analysis. The timeline will also be given for fully implementing the 22 recommendations which have been noted in the order dated 01.07.2025....."

मा० एन०जी०टी० द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में स्टेट अथारिटी द्वारा मा० अधिकरण के आदेश दिनांक 01.07.2025 में वर्णित निम्न संस्तुतियों के परिप्रेक्ष्य में कार्यों को पूर्ण किये जाने की समयसीमा दाखिल की जानी है:-

S.No.	Recommendations
18.	Bye- Laws for Preventing Environmental Pollution from Mercury (in lines of Minamata Convention).
19.	Find out the source of Chromium, Mercury, Fluoride, and Iron in the eco-system.
20.	Survey And Mapping of (new/old) Dump Sites (of chromium, mercury, ash) in Fatehpur and Kanpur Dehat, Kanpur Nagar
21.	Survey and Mapping of Groundwater Contamination in Fatehpur and Kanpur

Dehat, Kanpur Nagar	
22.	Survey of People/ Cattle/ Food Chain- To Check Degree of Contamination and create an effective Remediation Plan Against Bio- Accumulation of Heavy Metals."

अवगत कराना है कि उपरोक्त वर्णित संस्तुति के सम्बंध में शासन स्तर से समस्त सम्बंधित विभागों को आवश्यक कार्यवाही हेतु पत्र दिनांक 29.01.2025, 27.02.2025 एवं 11.03.2025 प्रेषित किये गये हैं, जिनका विवरण निम्नवत है:-

S.No.	Recommendations	Date of letter	Concerned Department
18.	Bye- Laws for Preventing Environmental Pollution from Mercury (in lines of Minamata Convention).	11-03-2025	MoEFCC New Delhi CPCB, Delhi
19.	Find out the source of Chromium, Mercury, Fluoride, and Iron in the eco-system.	29-01-2025 27-02-2025	CPCB, Delhi IITR Lucknow
20.	Survey And Mapping of (new/old) Dump Sites (of chromium, mercury, ash) in Fatehpur and Kanpur Dehat, Kanpur Nagar	29-01-2025 27-02-2025	CPCB, Delhi IITR Lucknow
21.	Survey and Mapping of Groundwater Contamination in Fatehpur and Kanpur Dehat, Kanpur Nagar	29-01-2025 27-02-2025	CPCB, Delhi IITR Lucknow CGWA, New Delhi
22.	Survey of People/ Cattle/ Food Chain- To Check Degree of Contamination and create an effective Remediation Plan Against Bio- Accumulation of Heavy Metals."	29-01-2025 27-02-2025	AIIMS, New Delhi ICMR, New Delhi

उक्त पत्रों के माध्यम से सम्बंधित विभागों द्वारा संस्तुतियों के परिप्रेक्ष्य में कार्यवाही पूर्ण रूप से सम्पादित करने हेतु अनुमानित व्यय एवं वांछित समयसीमा सहित प्रस्ताव शासन एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड को उपलब्ध कराये जाने एवं आवश्यक कार्यवाही हेतु अपेक्षा की गयी थी। किन्तु उक्त के सम्बंध में सूचना राज्य बोर्ड को प्राप्त नहीं हुई है।

अतः उपरोक्त के परिप्रेक्ष्य में आपसे अपेक्षा है कि मा० एन० जी० टी० द्वारा पारित आदेश दिनांक 07.11.2025 के अनुपालन में उपरोक्त वर्णित संस्तुति के परिप्रेक्ष्य में कार्यवाही पूर्ण रूप से सम्पादित करने हेतु अनुमानित व्यय एवं वांछित समयसीमा सहित प्रस्ताव उपलब्ध कराये जाने हेतु सम्बंधित विभागों को शासन स्तर से अनुस्मारक पत्र प्रेषित कराने का कष्ट करें।

भवदीय,

संलग्नक-यथोपरि।

Digitally signed by
SANJEEV KUMAR SINGH
Date: 18-11-2025
14:33:26

(संजीव कुमार सिंह)
सदस्य सचिव



फोन / Phone +91-581-2302188
फैक्स / Fax : +91-581-2302188/ 2303284
ईमेल / E-Mail : sohini@cadrad@gmail.com

ANNEXURE-8
पशु रोग निदान केन्द्र
भारतीय पशुचिकित्सा अनुसंधान संस्थान, इज्जतनगर-243 122 (उप्र)
Centre for Animal Disease Research and Diagnosis
Indian Veterinary Research Institute, Izatnagar-243 122 (UP)

पंजीकृत / Registered

रोग निदान प्रतिवेदन
DIAGNOSTIC REPORT

संदर्भ सं / Ref. No.: CAD-25/2026-27
दिनांक / Dated : 07.04.2026

Sample Testing Sheet

Owner Name:	गुरुपू पत्र, चिकित्साधि-	Date and time of receipt:	07.04.2026
Address:	फारी कानपुर देहात		
Phone:			
E-mail:	CVO Kdlehait@gmail.com		
Unique Case Number:	25-CAD/26-27	Date and time of observation:	07 th April, 2026
Samples received by	Harpreet Singh	Animal Species	Cattle and Buffalo
Type of received sample:	Liver (4), Lung (4), Spleen (4), Kidney (4) from 4 animals	Total Number of Samples	16

Results:

Samples	Test Perform for detection of toxicants	Results
Liver (4), Lung (4), Spleen (4), Kidney (4) from 4 animals	1. Heavy Metal	All the tissue samples were found negative for the presence of Heavy Metals on qualitative analysis.

Result Interpretation: All the tissue samples were found negative for the presence of Heavy Metals on qualitative analysis.

(Anecsha V.A.)

प्रतिवेदनाधिकारी
Reporting Officer

संयुक्त निदेशक (कैडराड)
Joint Director (CADRAD)

Centre for Animal Disease Research & Diagnosis, IVRI, Izatnagar			
Document No. FM-CAD-21	Document Name: Sample Box Receipt Sheet		
Issue number: 01	Issue date: 25/01/2024	Copy No. 01/243122	
Amendment number: 01	Amendment date: nil		
Held with Quality Manager	Prepared by Dr G K Sharma	Approved by Dr Sohini Dey	Issued by: Quality Manager



5326



